

tional hazards would be permitted by us.

*110. [Transferred to the 5th May, 1978]

**Memorandum from the Workers of
Defence Research and Development
Organisation Laboratories, Hyderabad**

♦111. SHRI G. LAKSHMANAN: SHRI
U. K. LAKSHMANA
GOWDA; SHRI C D.
NATARAJAN; SHRI R-
NARASIMHA
REDDY; SHRI MAHADEO
PRASAD
VARMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have received any representation from the workers of the Defence Research and Development Organisation Laboratories, Hyderabad regarding arbitrary suspension and retrenchment of employees there;

(b) whether it is a fact that the workers have also demanded the recognition of their trade union; and

(c) if so, what action Government have taken in the matter-

THE MINISTER OF DEFENCE (SHRI JAGJI VAN RAM): (a) Yes, Sir. However it is not correct to say that action to suspend and retrench some employees was arbitrary.

(b) Yes, Sir.

(c) The representations have been examined. Some of the employees indulged in acts of gross indiscipline and misconduct; it, therefore, became necessary to take disciplinary action against them which has been done under the prescribed procedure viz. Central Civil Services (Classification, Control & Appeal) Rules, 1965. Some of the employees had represented against the suspension orders, which have been considered and orders passed by the competent authority. Procedures laid down by Government-

Government are being followed strictly in conducting the enquiries. As regards recognition of their Trade Union, the whole question of the role and recognition of Trade Unions in the Laboratories of Defence Research and Development Organisation is at present under review. Pending a final decision, the question of recognising any Union which has so far been not recognised has been kept in abeyance.

Centre-State Relations

♦112. SHRI IBRAHIM KALANIYA: SHRI
JAGDISH JOSHI; SHRI PIARE
LALL KUREEL: URF PIARE LALL
TALIB:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the Chief Minister of Punjab has invited the Chief Ministers and Finance Ministers of other States to discuss Centre—State fiscal relationship;

(b) whether it is a fact that there are indications of discord regarding Centre-State constitutional relationship in the name of more autonomy to States; and

(c) what steps Government propose to take to check such trends in this regard?

THE PRIME MINISTER (SHRI-MORARJI R. DESAI): (a) Government have seen Press reports in this regard. More recent reports in the Press indicate that the meeting has been put off*.

(b) and (c) The Constitution already provides for the autonomy of States; the question of discord therefor does not arise.

Rolling (Plan)

♦113. SHRI ARVIND GANESH
KULKARNI: Will the PRIME
MINISTER be pleased to state;

(a) whether it is a fact that at the recent meeting of the National Deve-